

the Table a copy each of the following papers in Hindi:—

(i) Appropriation Accounts of Railways in India for 1968-69 (Parts I and II). [Placed in Library. See No. LT-3737/70 and LT-3738/70]

(ii) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways for 1968-69. [Placed in Library. See No. LT-3739/70]

(iii) Audit Report, Railways, 1970. [Placed in Library. See No. LT-3736/70]

NOTIFICATIONS UNDER THE BENGAL FINANCE (SALES-TAX) ACT, 1941 ISSUED BY THE DELHI ADMINISTRATION

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration:—

(i) Notification No. F. 4(55)/69-Fin. (G), dated the 1st April, 1970, publishing the Delhi Sales Tax (1st Amendment) Rules, 1970. [Placed in Library. See No. LT-3670/70]

(ii) Notification No. F. 4(98)/66-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (2nd Amendment) Rules, 1970. [Placed in Library. See No. LT-3671/70]

(iii) Notification No. F. 4(29)/69-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (3rd Amendment) Rules, 1970. [Placed in Library. See No. LT-3672/70]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in

English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notifications G.S.R. Nos. 765 and 766, dated the 9th May, 1970, together with Explanatory Memorandum thereon, issued under the Central Excise Rules, 1964.

(ii) Notification G.S.R. No. 859, dated the 25th May, 1970, together with an Explanatory Memorandum thereon, issued under the Central Excise Rules, 1944.

(iii) Notifications G.S.R. Nos. 866 and 867 dated the 1st June, 1970, together with Explanatory Memoranda thereon, issued under the Central Excise Rules, 1944.

(iv) Notification G.S.R. No. 888, dated the 6th June, 1970, together with an Explanatory Memorandum thereon, issued under the Central Excise Rules, 1944.

(v) Notifications G.S.R. Nos. 889 and 890, dated the 6th June, 1970 together with an Explanatory Memoranda thereon.

[Placed in Library. See No. LT-3681/70 for (i) to (c)].

(vi) Notification G.S.R. No. 891, dated the 6th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3687/70]

(vii) Notification G.S.R. No. 892, dated the 6th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3681/70]

(viii) Notification G.S.R. No. 969, dated the 25th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3688/70]

(ix) Notification G.S.R. No. 1030, dated the 11th July, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3681/70].